



2026:AHC-LKO:21762

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

CRIMINAL MISC. BAIL APPLICATION No. - 2171 of 2026

Ravishankar

.....Applicant(s)

Versus

The State Of U.P. Thru. Prin. Secy. Home Lko.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Kapil Dev Srivastava, Deepak Kumar
Counsel for Opposite Party(s)	:	G.A.

Court No. - 13

HON'BLE MANISH KUMAR, J.

1. Heard learned counsel for the applicant and learned A.G.A for the State and perused the record.

2. By means of this application, the applicant, who is involved in Case Crime No. 534 of 2025, under Sections 137(2), 103(1), 238(A) B.N.S {old Sections 363, 302, 201 I.P.C, (now repealed)}, Police Station Maurawan, District-Unnao is seeking enlargement on bail during the trial.

3. As per the FIR dated 11.09.2025, lodged under Section 137(2) of the BNS, 2023 (old Section 363 IPC, now repealed), it has been alleged that on 01.09.2025, the 15-year-old daughter of the informant went missing from her house at about 10:00 p.m. Despite best efforts, she could not be traced.

4. Learned counsel for the applicant has submitted that the alleged incident is of 01.09.2025, whereas the FIR has been lodged on 11.09.2025 with an unexplained delay of 10 days. It is further submitted that the FIR was initially lodged against an unknown person. On 06.09.2025, the police recovered the dead body of a lady aged about 32 years, which has been alleged to have been identified by the informant as the body of her missing daughter. Such identification is highly doubtful as the age of the deceased as per the prosecution case is about 15 years. Thus, the entire case appears to have been built on the assumption that the recovered body of a 32-year-old lady is that of the informant's minor daughter.

5. It is further submitted that the name of the applicant has surfaced only in the statement of co-accused Mohit Kumar, and except for such statement, no other incriminating material has been collected against the applicant during the course of investigation or at the time of filing of the chargesheet.

6. Per contra, learned A.G.A., on the basis of instructions received, has vehemently opposed the prayer for bail and submitted that the main accused, who was allegedly having an affair with the daughter of the informant has

been arrested and he has made a statement before the police that he, along with the present applicant, committed the murder of the informant's daughter. However, he could not dispute the submissions advanced by learned counsel for the applicant.

7. After hearing learned counsel for the parties and perusing the record, it transpires that the FIR has been lodged with an unexplained delay of 10 days. The post-mortem report of the recovered body, which forms part of the charge-sheet indicates the age of the deceased to be about 32 years, whereas the informant's daughter is stated to be about 15 years old. The chargesheet has been filed against the applicant solely on the basis of the confessional statement of the co-accused.

8. In view of the aforesaid facts and circumstances and without expressing any opinion on the merits of the case, the applicant has made out a prima facie case for grant of bail.

9. Accordingly, the instant bail application is **allowed**.

10. Let the applicant **Ravishankar** be released on bail in the aforesaid case crime number on his furnishing a personal bond and two sureties each in the like amount to the satisfaction of the court concerned with the following conditions:-

(i) The applicant will cooperate with the prosecution during trial.

(ii) The applicant will not tamper with the evidence during trial.

(iii) The applicant will not pressurize/intimidate the prosecution witness(es).

(iv) The applicant shall not commit an offence.

(v) The applicant shall not directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the court or to any police officer or tamper with the evidence.

(vi) The applicant shall remain present before the trial court on each date fixed, either personally or through counsel.

(vii) The applicant will not seek any adjournment on the dates fixed for evidence when the witnesses are present in court.

(viii) The applicant shall remain present, in person, before the trial court on the dates fixed for recording of statement under Section 313 Cr.P.C.

11. In case of default of above conditions it shall be open for the trial court to treat it as abuse of liberty of bail and pass orders in accordance with law.

12. As this order relates to enlargement of the applicant on bail, it is clarified that observations made in this order shall have no bearing on the merits of the case and the trial court shall not be influenced by any observations made in this order.

March 26, 2026
DiVYa

(Manish Kumar,J.)